

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.195 of 2009

(Arising out of Order-in-Original No.65/Commr./CE/Kol-II/Adjn/2008-09 dated 19.12.2008 passed by Commissioner of Central Excise, Kolkata-II.)

M/s. Shree Ganesh Forging Company

(2/1, Haren Mukherjee Road, Bellur, Howrah-711202.)

...Appellant

VERSUS

Commissioner of Central Excise, Kolkata-II

.....Respondent

(15/1, Strand Road, Custom House, M.S. Building, Custom House, Kolkata-700001.)

APPEARANCE

NONE for the Appellant (s)

Shri S.Mukhopadhyay, Authorized Representative for the Revenue

**CORAM: HON'BLE SHRI P.K. CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)**

FINAL ORDER NO. 75490/2023

DATE OF HEARING : 18 May 2023
DATE OF DECISION : 18 May 2023

Per : P.K. CHOUDHARY :

When the matter was called, none appeared on behalf of the Appellant. No prayer for adjournment has also been received. We observe from the records that this Appeal is being listed on board on regular basis. It was listed on 17.02.2023 and again on 22.03.2023. We also observe that the copy of the Daily Order sent to the Appellants has been received by them on 03.04.2023. Even today there is no communication from their side.

2. In view of the above, it seems that the Appellants are no more interested in pursuing this Appeal and accordingly we dismiss this Appeal for non-prosecution.

(Dictated and pronounced in the open Court.)

Sd/
(P.K. CHOUDHARY)
MEMBER (JUDICIAL)

Sd/
(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

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